

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT – II

Item No. 113  
(IB)-1238(ND)2019

IN THE MATTER OF:

M/s. Arcee Trading Corporation

.....Applicant

Versus

M/s. Dev Landcon Pvt. Ltd.

..... Respondent/CD

SECTION

U/s 9 of IBC

Order Delivered on 12.03.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ

HON'BLE MEMBER (J)

SHRI L.N. GUPTA,

HON'BLE MEMBER (T)

PRESENT:

For the Applicant/OC

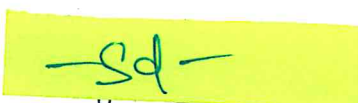
: Mr. Sanyam Jain, Advocate

For the Respondent/CD

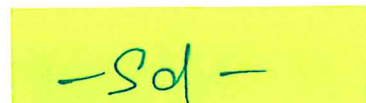
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ORDER

IA-1749/2020 filed in IB-1238/2019 is an application filed under Section 22(3) (B) of the IBC, 2016 for appointment of a new IRP. However, the minutes of the CoC meeting do not reflect such a specific resolution. In the circumstances a fresh meeting of CoC may convened for approving the name of the proposed IRP for appointment. The process shall be completed within 1 week from today. Be listed on 20<sup>th</sup> March, 2020.



(L.N. GUPTA)  
MEMBER (T)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (J)